

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).340/2023

[Arising out of impugned final judgment and order dated 05-04-2022 in FAFO No. 965/2021 passed by the High Court of Judicature at Allahabad]

RAMMI DEVI & ORS.

Petitioner(s)

VERSUS

BHAGWANDAS & ORS.

Respondent(s)

IA No. 199646/2022 - EXEMPTION FROM FILING O.T.

Date : 20-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) : Mr. Pramit Saxena, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Despite service of notice, none appears for the respondent.

Leave granted.

Let fresh steps for serving notice on the respondent be taken by the appellant.

Liberty to mention for early date.

(DEEPAK JOSHI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR